The Tripura Fire Service Drivers Service Rules, 1979



TRIPURA



GAZETTE

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Government of Tripura
Home Department

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Dated, Agartala, the 20th December, 1979.

NOTIFICATION

In exercise of the powers conferred by proviso to article 309 of the Constitution and all other powers enabling him in this behalf, the Governor of Tripura is pleased to make the following rules, namely:

Most tile and comment.

- 1. 1) These rules may be called the "Tripura Fire Service Drivers Service Rules, 1979"
 - 2) These rules shall be deemed to have come into force on and from 1st March, 1974,
 - 3) They shall apply to all drivers of the Tripura Fire Services Organisation.
 - 4) In these rules unless the context otherwise requires :
 - a) "Appointing authority" means the Director of Fire Services, Tripura.
 - b) "Approved Service" in relation to any grade means the period or periods of service in that Grade rendered after selection according to these rules for long term appointment to the Grades, & includes any period or periods during which an employee would have held a duty post in the Grade but for his being on leave or otherwise not being available for holding such post.

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- Grade of the cadre means the strength of permanent of unspecified posts in that grade against which substantive appointment may be made.
- d) "Driver" means a member of the service whose duties are assigned as driver of the Fire fighting vehicles and other fire appliances including the operation of pumps. The drivers of all grades are operational fire-fighting crew-cum-pump operators.

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- e) "Seniority list" in relation to any grade means the seniority list of members of that grade serving in the posts as on the appointed day and revised from time to time in accordance with these rules.
- f) "Departmental Promotion Committee" means the committee to be constituted by the Govt. from time to time and one member of the Departmental promotion Committee shall be an Engineer from the Public Works Department or from T. R. T. C. of the rank of Executive Engineer having experience in Automobile/Mechanical Engineering to be nominated by Chief Engineer, P. W. D./General Manager T. R. T. C. as the case may be.
- g) "Direct Recruitment" means a person recruited to the Grade II of the service on the basis of the recommendation of the Departmental Promotion Committee.
- h) "Duty post" in relation to any grade means a peramanent or temporary post in that grade.
- i) "Long term appointment" means appointment for an indefinite period as distinguished from a purely temporary or ad-hoc appointment like appointment against leave reserve or other local vacancy of specified duration.
- j) "Permanent driver" in relation to a grade means a person who has been substantively appointed to a substantive vacancy in that grade.
- k) "Probationer" means a direct recruit appointed to grade II of the service on probation in or against a substantive vacancy.
- I) "Service" means Tripura Fire Service Driver Service.

- m) "Substantive appointment" means appointment made against a permanent post and confirmed in that post.
- n) "Temporary driver" in relation to any Grade means a person holding a temporary or officiating appointment in that Grade on the basis of his being regularly approved for such appointment.
- 6) "Heavy Vehicles" means Water Tenders, Crash Tenders, Water Tankers, Turn-table ladder, recovery vehicles.
- p) "Pump" means all kinds of pumps such as Trailer pumps, jeep, Fire Engine, Portable pumps etc.
- a) "State Govt." means Govt. of Tripura.
- r) "Select list" in relation to the Grade I, Grade-II and selection grade means the select list prepared in accordance with these rules.
- s) "Grade" means any of the Grades specified in Rule 3.
- t) "Schedule" means a Schedule appended to these rules.

Composition of service.

3. There shall be three Grades in the services:—

PATRICULAR PROPERTY AND ADDRESS OF THE PARTY A	Grade		Designation	Classification
1.	Selection Grade.	/	Driver	Class III Non-Gazetted.
2.	Grade-I		-do-	-do-
3.	Grade-II		-do-	-do-

- Authorized permanent strength & temporary strength.
- 4. 1) All the 41 (Forty one) existing posts of Drivers in Fire Services Organisation as on the date of publication of the rules shall comprise the authorised permanent strength of the Service.
 - 2) The State Govt. may make temporary/permanent addition to the service as found necessary from time to time.
 - 3) The ratio of posts in Grade I and selection grade is 30% of Grade II and 15% of the total posts in Grade I and Grade II respectively.

Exclusion of duty post from cadre. 4) Any duty post in a Grade may be declared by the Appointing Authority to be excluded from the service if it is necessary in public interest for the time being, to fill such post by a person other than a driver of the appropriate grade and the post shall remain excluded from the service so long as such declaration remains in force.

Initial constitution of service

- 5. 1) For the purpose of initial constitution in different grades of the service, the following general principles shall be observed namely:
 - drivers in the scale of Rs. 140-210/- combined with the period of service in the revised scale of Rs. 240-440/- i. e. grade I scale on the date of coming into force of these rules, shall be absorbed in the selection grade of the service subject to availability of posts as per select list to be prepared by the Departmental Promotion Committee according to seniority subject to rejection of unfit;
 - b) persons mentioned in clause (a) of sub-rule (1) of rule 5 of these rules for whom the posts of selection grade drivers are not available and such other persons as have completed 10 years service as drivers in the scale of Rs. 140-210/- combined with the period of service in the scale of Rs. 240-440/-p. m. on the date of coming into force these rules shall be absorbed in grade I of the service subject to availability of posts as per select list to be prepared by Departmental Promotion Committee on the basis of seniority subject to rejection of unfit;
 - e) persons mentioned in clause (b) of sub-rule (l) of rule 5 of these rules for whom the posts of grade-I drivers are not available and all the remaining persons holding substantive/officiating and temporary appointment as drivers in the Tripura Fire Service Organisation on the date of coming into force of these rules shall be absorbed in the Grade-II of the service after screening by Departmental Promotion Committee, on the basis of seniority subject to rejection of unfit. Provided that the existing holders

of the post of driver in the scale of Rs. 140-210/on the date of declaration of 1974 revised pays
scale i. e. 15th August, 1975 shall draw pay in the
scale of Rs. 240-440/- i. e. grade 1 scale at
personal to them.

Provided further that persons no cappointed to the service at it's initial constitution shall continue to hold the post to which they were appointed regularly. They shall be considered for recruitment to grade II of the service as and when such recruitment is made under rule 9 of these rules.

5. (2) Persons who are qualified drivers and who on 1.3. 74 held the posts of drivers on a regular basis in the Tripura Fire Services Organisation in the scale of Rs. 140-210/- in a permanent or temporary capacity and such persons who are now holding other posts in whose case it is certified that but for deputation/ transfer they would have continued to hold the post of drivers as the case may be.

Seniority.

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Interse seniority of the persons appointed on initial constitution of the service shall be determined as per order in which they are included in the select list prepared by the Departmental Promotion Committee under rule 5 of these rules.

Posting of Priver of the Service.

7. Every Driver of the service shall, unless he is on leave or otherwise not available for holding a duty post, be posted againgt a duty post of the appropriate Grade in the service.

Substantive Appointment rervice.

All substantive appointments to the service shall be made in the appropriate grade of the service and not against any specified duty post in that Grade.

Rectuitment to selection grade and grade I and Grade II Except as provided in Rule 5 relating to criteriafor selection at initial constitution of the service, vacancies in different grade of service shall be filled in the manner as specified below: (a) 75 percent of all Grade II posts as and when become vacant will be filled up by direct recruitment on the basis of selection made by the Departmental Promotion Committee as per method to be adopted by the Departmental Promotion Committee and 25% by promotion from any rank of the Fire Services Organisation who possess valid Heavy Vehicle driving licence and who fulfill the following conditions:

Provided that if no qualified departmental candidate is available for promotion as driver in a particular car then the vacancy earmarked for departmental candidates may also be filled up by direct recruitment.

Cligibility condition for direct recruitment.

- Citizen of India, (ii) Age on 1st January of the year of recruitment 18 to 35 years. (iii) Educational qualification class VIII passed (iv) Physical measurement. Height 5'-6" without shoe, chest-32" uninflated. (v) Must be a holder of H.T.V. licence with experience.
- (b) The post in Grade I shall be filled up by promotion on the recommendation of Departmental Promotion Committee from amongst the Drivers who have completed 10(ten)years service in Grade II scale and have passed the pre-promotional test as may be prescribed and to be conducted by the Director of Fire Services, on the basis of seniority subject to rejection of unfit and availability of posts.
- Promotion from amongst the Drivers of Grade I post who have completed five years service in Grade I, on the recommedation of the Departmental Promotion Committee on the basis of seniority subject to rejection of the unfit, and availability of post.
- (d) Initial appointment of persons to the Grade II service shall be made in the order in which their names are arranged in the recommendation of the Departmental Promotion Committee and finally approved by the Director of Fire Services.

Frobation

10. (a) Every direct recruit/promotee to the Grade II of the service shall initially be two years from the date of appointment, which may for reasons to be recorded in writing extended by appointing authority in ease of any person.

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Confirmation

(b) A member of the service appointed to a grade on probation shall be elligible to be substantively appointed on successfull completion of the probation period and prescribed training.

Penalties to be imposed due to missanduct during probation period.

- 11. (1) A person appointed to the Grade II of the service. who has no lien on any post under the Central Govt. or any State Govt. shall while on probation be liable to be penalised as per rules as are applicable to the State Government servants of similar class or category, if.
 - (i) His performance or conduct during probation period is considered unsatisfactory or
 - (ii) It is found that the statement furnished at the time of his appointment regarding his nationality, age, etc. if found to be false.
 - (2) A person appinted to be Grade II of the service who is not considered suitable for confirmation or continuance in the Grade during or at the end of the probation period specified in this rule or at the end of the extended period of probation of any. shall be discharged or reverted in accordance with usual rules.
- 12. Every person on appointment to any Grade are liable to under go training as may be prescribed by Director of Fire Services from time to time either within the State of Tripura or outside the State of Tripura. Provided that persons to be appointed in grade II shall be deputed for completion of such training during probation period.
- 13 The seniority of all the grades of Driver will be determined as per rules and instructions as are in force and applicable to the State Government servants of similar class or category.
- 14. The scale of pay attached to the different grades of the services shall be as follows:-
 - Selection Grade. Rs. 385-15-475/-(1)
 - Grade I

Rs. 240-8-320-10-440/-(EB after 8th & 15th stages).

Grade II Rs. 220-8-300-8-380/- (EB after 8th & 15th Stages)

 (i) Spl. pay of Rs. 30/-per month will be admissible only to the Driver in Grade II scale while employed in driving heavy vehicles.

3pl. duty

15. (1) The Spl. duty allowance @ Rs. 12½% of pay as admissible now to all grades of Driver for performing duties in 2 shift duty system which is more than 8 hours a shift shall continue until further orders to be issued by Government.

Pump Allowanes (2) The pump allowance @ Rs. 5% of pay shall be admissible to all the grades of Drivers for operation of the pump from the date of publication of this rules:

Provided that special duty allowance and pump allowance not be admissible when person is on leave, suspension, training and on other duties.

- 16. The pay and increments of the drivers in different grades shall be regulated in accordance with the Fundamental Rules or other similar rules relating to pay for the time being in force.
- 17. The duties of Drivers of all Grades will be the same as specified in the schedule annexed hereto.
- 18. Uniform will be issued as per scale fixed by the Standing Fire Advisory Committee as amended from. time to time and accepted by the Govt. of Tripura
- the Director of Five Services may transfer a Driver of any grade to any part of the State.
- 20. The Central Civil Service (Conduct) Rules, 1964 will be applicable to all the Grades of Drivers and they shall be subject to disciplinary action in accordance with the Central Civil Service (CCA) Rules, 1965.
- 21. None of the Driver of any Grade are entitled to avail sundays and holidays. For working on 26th January, 1st May & 15th August they will be granted 3 days compensatory leave. They are also entitled to 3 days off in a month as enjoyed by other operational staff of the Tripura Fire Services.

- The leave Rules and Pension Ruls as applicable to other State employees will also be applicable to all the grades of the Drivers of the service.
- 23. All the provisions of these rules shall apply to all the Drivers of the service.
- 24. The State Govt. may make, regulations, not inconsistant with these rules, to be provil for all matter for which provisions is necessary or expedient for the purpose of giving effect to these rules.
- 25. In regard to matters not specifically covered by these rules or by regulations or orders made or issued thereunder or by special orders, the members of the service shall be governed by the rules, regulations and orders applicable to the State Civil Services in General.
- 26. If any difficulty arises in giving effect to the provisions of these rules the State Govt, may, by order, do anything (not inconsistant with the provision of these rules) which appears to it to be necessary for the purpose of removing the difficulty.

Fewer to relax.

- 27. If the State Govt, is of the opinion that it is necessary or expedient so to do, it may, for reasons to be recorded in writing relax any of the provisions of these rules in respect to any class or category of person or posts.
- 28. If any question arises as to the interpretation of these rules or the regulations made thereunder, the same shall be decided by the State Government.
- 29. Nothing in these rules shall effect reservations and other concession required to be provided for Scheduled Caste and Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Govt./State Government from time to time in this regard.

These issues with the concurrence of the Finance Department vide that Department U.O. No. 4140-Fin (G)/79 dated the 12th October, 1979.

By order of the Governor, S. N. Gupta Under Secretary, Government of Tripura.

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SCHEDULE

* DUTIES OF DRIVER *

The Driver of the Fire Brigade of the Fire Services shall-

- (a) be available at the fire station, to which he is posted, while on duty;
- (b) obey implicitly all orders of his superior officers and exact the strictest obedience and civility from those serving under him, if any;
- (c) be responsible for the proper upkeep and mechanical condition, maintenance of the vehicles and pump under his charge;
- (d) start at least twice a day or as may be directed by his superior officers the fire appliances and other vehicles in his charge and check petrol, oil, lubricant, radiator water level, lights, brake etc. to make sure that the same are in serviceable condition and report the same to the officer on fire station duty, and report any defect immediately that he may come across to the officer on station duty;
- (e) keep an inventory of all articles and equipment under his charge and maintain a record on time at work, mileage, petrol and oil consumption etc.;
- (f) attend minor defects of appliances and vehicles on fire station level without sending to workshop;
- (g) be physically present and render all help to the machanics while any repair to appliances or vehicles is done in the station;
- (b) do 'Servicing' of the under-carriages and engines of the appliances and vehicles on a working day to be decided by the Officer-in-charge for their proper upkeep and maintenance and also pour petrol in the tanks of the vehicles at the fire stations and assist the Firemen in loading and unloading of petrol containers on and from vehicles at the scene of fire or places of duty at exhibition fairs etc.;

Explanation: 'Servicing' means-

- (i) thorough cleaning of engines of appliances and vehicles including pumpside;
- (ii) pouring of engine oil and lubricants in the engine and pumps;
- (iii) thorough cleaning of the under-carriages with the help of kerosene oil and by screping the sticky oily coatings of the under-carriage after washing of the under-carriage is done;
- (iv) application of one cost of anti-corrosive paint, graphits, etc. as and when required or ordered by Superior Officer;
- (v) thorough cleaning and lubrication of grease and oil nipples;
- (vi) removal of the wheels, sand-papering of corrosions, repointing and refixing;
- (vii) proper maintenance and upkeep of batteries;
- (i) perform parade and drills as per scheduled routine or such other drills as may be ordered by the Officer in-charge and attend all kinds of authorised demonstration relating to fire service, in and outside the fire station;
- (j) remain in proper uniform during his duty hours.
 Both the outgoing and incoming batches will have to fall-in during changes over of duties, in proper uniform;
- (k) carry out any other duties relating to the maintenance, mobility and operation of fire appliances, motor vehicles, pumps or other fire-fighting and resque gears as may be ordered by his superior
- (1) show proper respect to all officers of the station by saluting when on parades and drills and otherwise when called during his duty period by coming to attention; and
- (m) maintain a Car Diary, in the appropriate Form for each motor vehicle/engine/pump in his charge; and
- (n) such other duties as may be assigned to by the Director of Fire Services from time to time.

S. N. Gupta
Under Secretary
Government of Tripura.

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